

यहां अफीम के दाम बहुत सस्ते हैं। मैं यह जानना चाहता हूँ कि अफीम की स्मगलिंग को रोकने के लिए और मेजर इस्तेमाल करने के साथ साथ क्या अफीम के दाम बढ़ाने की भी कोई व्यवस्था की गई है या नहीं।

अध्यक्ष महोदय सरजू पांडे जी यह बताइये कि दाम का झगडा इस में कहाँ है ? वह नो कोर्ट में पकड़े हुए आदमी है। अगर ऐसे सफ़्तीमेट्री रेंज करते हैं उस से नो कोई और बात निकल आयेगी।

श्री अटल बिहारी वाजपेयी . नहीं, अध्यक्ष जी, सवाल यह है कि अफीम आयी कही से ब्रह्माज में। क्या वह भारत से गयी थी या बीच के किसी बन्दरगाह से लायी गयी थी।

अध्यक्ष महोदय . वह तो योकोहामा कोर्ट ही तय करेगा।

श्री सरजू पांडे : अफीम के दाम बढ़ाने के बारे में नहीं बताया।

श्री यशवन्तराव चव्हाण
It is a suggestion for action.

Assessment of gold and other jewellery in possession of temples in India

*269. SHRI BHOLA MANJHI . Will the Minister of FINANCE be pleased to state :

(a) whether the Government have assessed the total quantity of gold and jewellery in the possession of temples in the country ;

(b) if so, the outcome thereof; and

(c) whether there is any proposal to put this wealth to some productive purposes in the interest of the people ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) and (b) 13.879 Kgs. of gold in all forms was declared as on 30-6-1972 under

Section 16 of the Gold (Control) Act, 1968, by religious institutions, including temples. This quantity does not include such gold as may be held by any such institution within the exemption limits specified in Section 16(5) of the Act, for which no declaration is required to be made. This quantity includes gold jewellery whether or not set with stones, gems or pearls. Information regarding jewellery other than of gold in the possession of such institutions is not available.

(c) There is at present no such proposal.

श्री भोला मंजरी अध्यक्ष महोदय, एक तरफ़ सरकार कहती है कि रुपये का अभाव है और दूसरी ओर भारत के बड़े-बड़े लोगों के पास, मठों के पास बहुत धन है। तो सरकार इन रुपयों को ले कर विकास के कामों में लगाना चाहती है या नहीं ? अगर नहीं लगाना चाहती है तो क्यों ?

श्री यशवन्तराव चव्हाण : सवाल यह है कि जहां पर निर्माजस इन्स्टीट्यूशन है, या ट्रस्ट्स है उन के बारे में कुछ अलग सोचना पड़ेगा। एक जनरल पीलिसी का सवाल है, उस के बारे में मैं क्या कह सकता हूँ अभी।

श्री शशि भूषण : अध्यक्ष महोदय, 20 करोड़ जिन्दा भगवान इस देश में अर्ध नंगे और भूखे रहते हों और मंदिरों, देवस्थानों पर ऊंची उंची मीनारें हों, चाहे वह तिरुपति हों, मन्दिर हो, मस्जिद हो या गुहदारा हो, बड़े बड़े महत्तों के पास अपार सम्पदा है, बड़े बड़े ट्रस्ट्स हैं, लोगों ने अपने अपने घरों में छोटे छोटे मंदिर बनाये हैं और बड़े बड़े ट्रस्ट्स बनाये हुए हैं, और करोड़ों ८० की सम्पत्ति उन के पास है, ग्वालियर के बारे में आप जानते हैं, तो यह जो इतनी सम्पत्ति है उस के लिए सरकार कोई ऐसा विधेयक लायेगी जिस से यह सम्पत्ति परमार्थ के काम आ सके, स्वार्थ के काम में न रहे, और भगवान आ सके, स्वार्थ के काम में न रहे, और भगवान को भी मर्ति मिल सके इन के बीच में ?

श्री ब्रह्म बिहारी वाजपेयी : यह अपनी मुक्ति की चिन्ता करें, भगवान अपनी मुक्ति की चिन्ता कर लेगा ।

श्री शशि भूषण : यह परलोक की चिन्ता में इस लोक को डबाये दे रहे हैं ।

श्री यशवन्तराव चव्हाण : साहब इन दोनों से मैं मुक्ति चाहता हूँ ।

ब्रह्मल महोदय : और मैं आप सब से मुक्ति चाहता हूँ ।

श्री भगवत झा आजाद : आप को मुक्ति नहीं देंगे, आप यहीं रहिये ।

SHRI YESHWANTRAO CHAVAN : As far as trusts are concerned, I think the hon. Member knows that we have introduced some amendments in the Act. So far as the properties which exclusively belong to the devaswoms and temples are concerned, it is a matter which will require some careful consideration. I do not want to rush into making any statement about it.

SHRI K LAKKAPPA: I am not against God but I am only against those persons who are exploiting, betraying, in the name of God, the people who have no means of livelihood in the country and enjoying the property, jewellery, wealth and everything attached to these religious institutions. To quote only one instance, in my State, that is, in south Canara, in the name of God, in the name of *Dharamshala*, a huge amount of property, jewellery, gold, all the wealth, has been accumulated and the authorities are trying to hold that this is a private property and want to ransack all the jewellery, gold, everything that is attached to that institution.

In order to nationalise all these institutions and free God from all the botherations, what steps is the Government taking in that direction, to solve the misery and poverty of this country? Is there any answer from this Ministry as to what concrete steps they are taking to avoid exploitation of people by these persons in the name of God?

SHRI YESHWANTRAO CHAVAN : As far as his sentiment about exploitation of the people in the name of God is concerned, I am entirely one with him. The question is as to what steps we can take about it. As far as nationalisation of God is concerned, God is universal. There is no question of nationalisation.

SHRI K. LAKKAPPA : I do not want nationalisation of God. I want that the property, jewellery, gold the huge amount of wealth, accumulated by these persons in the name of God should be nationalised.

SHRI YESHWANTRAO CHAVAN : It is a legitimate question.

MR. SPEAKER : Shri S. M. Banerjee.

AN HON. MEMBER : He is against God.

SHRI S. M. BANERJEE : God has created many of them. I am not against them even.

Sir, there is no question of nationalisation of God because God is international.

MR. SPEAKER : He is universal.

SHRI S. M. BANERJEE : Universal or international.

My question is this. Out of the huge funds in the custody of these various temples they are giving money to big businessmen. In the south, a few crores of rupees were given to Goenka Group, I believe. I would like to know whether they have been approached to spend some money for the welfare of the country and for the success of our Plan.

MR. SPEAKER : He has already replied to that.

SHRI S. M. BANERJEE : No, Sir. They are giving money to big businessmen. Why should they not spend some money for the cause of the nation. I want to know whether they will approach them nicely, without threatening them, that they should part with a few crores of rupees for the welfare of the country.

SHRI YESHWANTRAO CHAVAN : It is a legitimate appeal. I am making an appeal from this House that they should make use of this money for national cause.

SHRI S. M. BANERJEE : You may kindly send a copy of it to them.

SHRI T. BALAKRISHNIAH : Many hon. members are under the impression that the funds that are given to the temples at Tirupati, Palani and other places are not properly utilised. Are the members aware that these temples are also running a number of charitable and educational institutions and also institutions like hospitals for the welfare of the people and also veterinary hospitals ? *(Interruptions)* The Devasthanams are maintaining these institutions for the benefit of the mankind. They are not utilising the funds entirely for the benefit of the trustees, but they are making use of them for running a number of charitable institutions....

MR. SPEAKER : This is not a question. You are replying to the members. What is your question ?

SHRI T. BALAKRISHNIAH : May I know whether the hon. Minister is aware of this function of Devasthanams, and can he explain that to the hon. members ?

MR. SPEAKER : This is not a very relevant question.

Licence for import of Aircraft to Pilots' Cooperative Society in Maharashtra

*271. **SHRI JAGANNATH MISHRA :** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Pilots' Cooperative Society in Maharashtra has sought licence for the import of aircraft for undertaking aerial spraying and also running charter services ; and

(b) if so, the decision of Government thereon ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :

(a) Yes, Sir. A request was received by the Ministry of Agriculture from the Pilots' Co-operative Society for grant of import licence for the import of one Piper Pawnee aircraft under I.D.A. credit for aerial spraying work.

(b) The Society was informed by that Ministry that Government policy about import of agricultural aircraft was under review and that its request would be considered when a decision was reached.

SHRI JAGANNATH MISHRA : The hon. Minister, in reply to my question, says that the request was received by the Ministry and the same is under consideration. In view of this, may I know when the request was made and how much time it would take to finalise the review, so that the aircraft may be sanctioned and the cause of drought-affected Maharashtra may be served ?

DR. KARAN SINGH : This particular request was received by the Ministry of Agriculture in October 1972. The entire question of agricultural spraying aircraft is under review because we do not want to import a large number of different types. A certain amount of standardisation is essential. Therefore, a joint Group of my Ministry and the Ministry of Agriculture is looking into this and the decision is likely to be taken fairly soon.

SHRI JAGANNATH MISHRA : I would like to know whether the rules for issuing licence are very stiff and if so, whether Government will take a bit of leniency into consideration, so that licences for this purpose are issued in the name of interest of the nation.

DR. KARAN SINGH : The issue of licence by the Director-General, Civil Aviation, is governed by certain clear-cut rules, and as far as the rules concerning safety are concerned, I do not think the hon. Member would expect any special leniency because they have got to be fulfilled. Apart from that, certainly, if they fulfil the qualifications we will look into it sympathetically.